

ITEM NO.305

Court 7 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).590/2021

MADHUKAR & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 64338/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 64336/2021 - GRANT OF INTERIM RELIEF)

Date : 31-05-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

For Petitioner(s) Dr. Tushar Mandlekar, Adv.
Ms. Astha Sharma, AOR
Ms. Mantika Haryani, Adv
Mr. Simranjeet Singh Rekhi, Adv

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

This Writ Petition stands disposed of in terms of the order passed in W.P(C)No.510 of 2021 titled 'National Company Law Tribunal and Appellate Tribunal Bar Association Vs Ministry of Corporate Affairs'. Pending applications, if any, shall also stand disposed of.

(B.PARVATHI)
COURT MASTER

(ANAND PRAKASH)
COURT MASTER